

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

RA.37/97 in
OA.678/94

dt.9-5-97

Between

I. Krishnadasu : Applicant

and

Director of Postal Services
Vijayawada Region
Vijayawada

2. Supdt. of Post Offices
Khammam Division
Khammam

R/o Peruvadluvaram Reddy
Kallur Mandal
Khammam : Respondents

Counsel for the applicant : K.K. Chakravarthy
Advocate

Counsel for the respondents 1&2 : N.R. Devaraj
AGSC

Counsel for the respondent-3 : S. Ramakrishna Rao
Advocate

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. *[Signature]* (T.M.L.)

Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn))

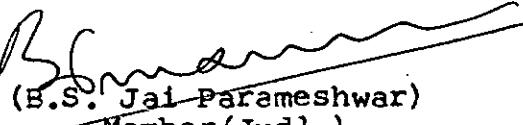
Heard Sri K.K. Chakravarthy for the applicant and Sri N.R. Devaraj for the respondents and Sri S. Ramakrishna Rao for Respondent-3.

1. Respondent-3 in the OA has filed this Review petition. He now submits that he has submitted the property certificate of R-2 and Income certificate and the letter addressed to Sub Divisional Inspector is only a clarificatory letter and it cannot be said that the applicant in this RA has not submitted the property and income certificates along with his application.

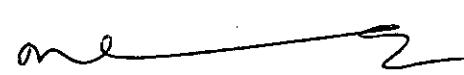
2. The very same point has been considered elaborately in the judgement in pages 3, 4, and 5, and after perusing the in the OA had not submitted the Income and Property certificates along with his application and that made him ineligible for consideration for the said post. The letter taken note of and the view on that letter was also expressed by us in that judgement.

3. In view of what is stated, we find no error in the judgement. If the Review Applicant is aggrieved, his remedy lies elsewhere but not in filing this RA.

3. In view of what is stated above this RA is dismissed.

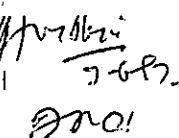

(B.S. Jai Parameshwar)
Member (Judl.)

9.5.97


(R. Rangarajan)
Member (Admn.)

Dated : May 9, 97

sk


AO!

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Copy to:

1. Director of Postal Services,
Vijayawada Region, Vijayawada.
2. Supdt. of Post Offices, Khammam District Division,
Khammam.
3. One copy to Mr.K.K.Chakravarthy, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
5. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
6. One duplicate copy.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED: 9/5/87

ORDER/JUDGEMENT

M.A./R.A./E.A. NO. 37/87

in

D.A. NO. 678/84

~~Admitted and Interim directions
Issued.~~

~~Allowed~~

~~Disposed of with directions,
RA~~

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for default~~

~~Ordered/Rejected.~~

~~No order as to costs.~~

YLKR

II Court.

